

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 2/2015

CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.07.2016

NAME OF THE COMPANY: M/s. Deepak Vegpra Pvt. Ltd. & Ors.

V/s.

Shree Hari Agro Industries Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 247/250

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Vivek Malik	Adv	Petitioners	[Signature]
2.	Mukul Thakur	Adv	Petitioners	
-	N.M. Sharma	Adv	Petitioners	[Signature]
3.	Ramesh Singh	Adv	Respondent	[Signature]
4.	R.K. Gupta	Adv	Respondent	
5.	MR. NARENDRA M. SHARMA	Adv	Petitioners	[Signature]
6.	MS. PRACHI JOHRI	Adv	Petitioners	

Order

A set of Balance Sheets commencing from the year 1998-99 till 2014-15 has been handed over by the Ld. Counsel for the Respondents to the Ld. Counsel for the Petitioners in the Court. Ld. Counsel for the Petitioner states that he shall verify the same and then make his submissions.

P.T.O.

2. Ld. Counsel for the Respondents says that a Special Leave Petition is likely to be listed before the Hon'ble Supreme Court of India on 02.09.2016. He undertakes to file replies to the main Petition as well as to the Contempt Petition within a period of three weeks, with an advance copy to the Ld. Counsel for the Petitioners. It shall be treated as last opportunity to file replies. After receiving instructions from the Respondents, Ld. Counsel for the Respondents made a categorical statement that after 10.08.2015, no charge on the properties of the Respondent No. 1 Company has been created and no payment has been made to Respondent No. 2, to the prejudice of the Petitioners, who are the first charge holders.
3. Ld. Counsel for the Petitioners also seeks time to file Rejoinder. Let the Rejoinder be filed within two weeks after filing of the Replies by the Respondents, with a copy in advance to the Respondents.
4. All Interim Orders to continue.

List for further consideration on 20.09.2016 at 10.30 a.m.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

22nd July, 2016
(P.K. SUD)